

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No. 580 of 2021/RG Dated 30-04-2021

It is hereby notified that Shri Pawan Dev Kotwal S/O Lt. Shri Romal Singh Kotwal R/O A/P C-3, Judicial Enclave Amphalla, Jammu shall be deemed to have surrendered Certificate of Enrolment bearing Roll No. 860 dated 30.11.1989 and suspended his practice as an advocate on taking up his Government service w.e.f.01.12.1997.

Further, it is notified that the applicant is now permitted to resume his practice as an Advocate on the Roll of J&K Bar Council.

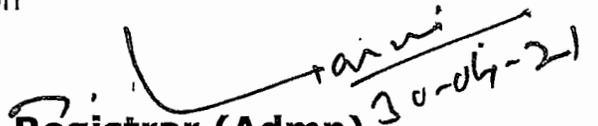
By Order.


(Mohammad Yasin Beigh)
Registrar (Admn)
AShg

No: 10132-43/RG/LP Dated 30-04-2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Registrar Judicial, High Court Wing, Jammu.
3. Principal District & Sessions Judge, Udhampur/Jammu.
4. Secretary, Bar Council of India, New Delhi.
5. President J&K High Court Bar Association, Jammu.
6. President, District Bar Association, Udhampur.
7. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee.
8. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
9. Chief Librarian, High Court Of J&K, Jammu/Srinagar for information and record.
10. Shri Pawan Dev Kotwal S/O Lt. Sh. Romal Singh Kotwal, R/O A/P C-3, Judicial Enclave Amphalla, Jammu.
.....for information and necessary action


Registrar (Admn)
AShg